

ITEM NO.12

COURT NO.14

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
13423/2014

(Arising out of impugned final judgment and order dated 18/03/2010
in RFA No. 385/2002 (O&M) passed by the High Court Of Punjab &
Haryana At Chandigarh)

M/S GANGA ENTERPRISES

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 29/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Anil Hooda, Adv.
Mr. Prashant Kumar, Adv.
Mr. Rakesh Kumar, Adv.
Mr. Jitender Hooda, Adv.
Mr. Kaushal Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List this matter along with the connected matters i.e. Civil
Appeal Nos. 7483-7486 of 2010.

(VINOD KUMAR)
COURT MASTER

(SAROJ SAINI)
COURT MASTER